

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

36.

IA-1025/2021,  
IA-1198/2020,  
IA-1648/2020,  
IA-175/2022 IN  
C.P.(IB)/3049(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 20.09.2022

NAME OF THE PARTIES: Janata Sahakri Bank Limited  
Vs  
Oasis Alochol Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

The Court is convened through Video Conference.

1. Mr. Rohit Gupta a/w Ms. Rubina Khan i/b Fortis India Law, Ld. Counsel for the Applicant in IA No. 1198/2020 and Respondent No. 2 in IA-1648 of 2020 present. Ms. Farzeen C. Pardiwalla, Ld. Counsel for the Respondent No.1 in 1198/2020 present. Mr. Avinash R Khanolkar, Ld. Counsel for the R-1 in IA-1648/2022 present.
2. **IA-1025/2021:** This is an application filed by Interim Resolution Professional (IRP) for reimbursement of the expenses incurred by IRP during CIRP of the Corporate Debtor.
3. **IA-1198/2020:** This is an application filed for withdrawal of the Company Petition i.e. C.P.(IB)/3049(MB)2019.

4. **IA-1648/2020:** This is an application filed by one of the Financial Creditors seeking rejection of the claim of the other Financial Creditor.
5. **IA-175/2022:** This is an application filed by applicant seeking exclusion of some property as claimed by the Applicant from the Corporate Debtor.
6. Heard the Counsel and perused the records. All IAs are **Reserved for orders.**

Sd/-  
**MANOJ KUMAR DUBEY**  
**Member (Technical)**

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**